

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Miscellaneous Application No. 85512 of 2020

(On behalf of Appellant)

in

Excise Appeal No. 1515 of 2012

(Arising out of Order-in-Appeal No. US/421/RGD/2012 dated 06.07.2012
passed by the Commissioner of Central Excise (Appeals), Mumbai-II)

Commissioner of Central Excise, Raigad

Appellant

Utpad Shulk Bhavan, Plot No.1, Sector-17,
Khandeshwar, Navi Mumbai 410 206.

Vs.

M/s. Thermoset Polyproducts (I) Pvt. Ltd.

Respondent

Gut No. 86/1 & 86/2, Village-Palasphe,
Mumbai-Goa Road, Tal – Panvel, Dist. Raigad 410 206.

Appearance:

Shri Sanjay Hasija, Superintendent, Authorised Representative for the
Appellant

None for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/86936/2021**

Date of Hearing: 30.09.2021

Date of Decision: 30.09.2021

PER: BENCH

Revenue has filed this miscellaneous application seeking
withdrawal of appeal, as the amount involved in the case is less
than that prescribed by litigation policy Circular F. No.
390/Misc/116/2017-JC dated 22.08.2019.

2. We have considered the miscellaneous application.

3. The miscellaneous application is allowed and the appeal
dismissed as withdrawn.

(Order pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**